

**GOVERNMENT OF INDIA  
RURAL DEVELOPMENT  
LOK SABHA**

UNSTARRED QUESTION NO:1683  
ANSWERED ON:05.03.2015  
MANAGEMENT OF LAND RESOURCES  
Singh Shri Sushil Kumar

**Will the Minister of RURAL DEVELOPMENT be pleased to state:**

- (a) whether the Government has set up any institutions for the development, conservation and management of land resources in the country;
- (b) if so, the details thereof and if not, the reasons therefor;
- (c) whether the Government has issued any directions to the State Governments to notify agriculture land under 'Special Category' that cannot be used for other purposes;
- (d) if so, the details thereof; and
- (e) the response of the State Governments thereto?

**Answer**

MINISTER OF STATE FOR RURAL DEVELOPMENT (SHRI SUDARSHAN BHAGAT)

(a) to (e): As per the Seventh Schedule of the Constitution of India, land falls under the purview of the State Governments and, therefore, it is for the State Governments to bring in suitable Policy / Act / Legislation to prevent the diversion of agricultural land for non-agricultural purposes. Government of India, Ministry of Agriculture has formulated a National Policy for Farmers, 2007 (NPF-2007) which also envisages that Prime farmland must be conserved for agriculture except under exceptional circumstances, provided that the agencies that are provided with agricultural land for non-agricultural projects should compensate for treatment and full development of equivalent degraded / wastelands elsewhere. Government of India, Department of Land Resources has not set up any institution for the development, conservation and management of land resources in the country.